scale sector. In general, in the electronics industry, the small scale sector has been given sufficient support and encouragement and their interests adequately protected.

# Amendment of the Central Civil Services (Conduct) Rules, 1964

339 DR. V. P. DUTT: SHRI MOHAMMAD YUNUS

SALEEM:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government have amended the Central Civil Services (Conduct)<sup>1</sup> Rules, 1964 recently; and
- (b) if so, what are the amendments made therein and what are the reasons for making such amendments?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) Yes, Sir.

(b) A copy of the notification dated 20-9-78 amending rul<sub>e</sub> 15(3) of Central Civil Services (Conduct) Rules, 1964, is attached. This amendment has been made to make it clear that Government employees can take part in organisations devoted entirely to sports, cultural or recreational activities.

No. 11013|3|78-Estt(A)

### GOVERNMENT OF INDIA|BHAEAT SAEKAR

MINISTRY OF HOME AFFAIRS/ GRIH MANTRALAYA

DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS/AMIK AUR PRASHASANIK SUDHAR VIBHAG)

New Delhi, the 20 September, 1978.

Notification

S.O......In exercise of the powers conferred by the proviso to article 309 read with clause (5) of article 148 of the "Constitution, and in consultation with the Comptroller

and Auditor-General in regard to the employees of the Indian Audi^ and Accounts Department, the President hereby makes the following further amendments in the Central Civil Services (Conduct) Rules, 1964, namely:

- 1. (1) These rules may be called the Central Civil Services (Con duct) Amendment Rules, 1978.
  - (2) They shall come into force on the date of their publication  $i_n$  the Official Gazette.
- 2. I<sub>n</sub> the Central Civil Services (Conduct) Rules, 1964, for the pro viso to sub-rule (3) of rule 15, the following shall be substituted;

"Provided that a Government servant may take part in the registration, promotion of management o.f—

- (i) a literary, scientific, or charitable society of a company, club or similar organisation the aims and objects of which relate to promotion of sports, cultural or recreational activities registered under the Societies Registration Act. 1860 (21 of 1860) or the Companies Act, 1956 or any other law for the time being inforce or;
- (ii) a cooperative society substantially for the benefit of Governmevit servanets registered under the cooperative Societies Act, 1912 (2 of 1912) or any other law for the lime being in force."

Sd|-R. C. GUPTA Deputy Secretary to the Govt, of India.

## Foreign collaborations in the industrial field

340. SHRI SITARAM KESRI:

SHRI BHISHMA NARAIN
SINGH: SHRI KALP NATH RAI SHRI
SHYAM LAL Y ADAV: SHRIMATI
SAROJ KHAPARDE; #ill the Minister
of INDUSTRY be pleased to state the
names of the

countries with which the Government i of India have entered into agreements during the last two years for collabo. ration in the industrial field together with the nature of collaboration with each country and the benefits likely to be derived as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI); During the last two years, in bilateral negotiations and consortium, meetings, discussions have taken place for assistance in the form of credits, aid, technical know-how etc., but no agreement for collaboration in the industrial field has been specifically entered into by Government, as such

Public Sector Undertakings do sometimes seek foreign collaboration for implementation of various projects but such negotiations are not conducted by Government, per se.

#### Steps to check corruption

341. SHRI VIREN J. SHAH: Will the Minister of HOME AFFAIRS he pleased to state the definite steps Government have taken to fight corruption in the administration

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): The prevention of Corruption Act was placed on the statute book in 1947. A committee on Prevention of Corruption was set up in 1962 with wide terms of reference covering almost all aspects of the problem. Most of the recommendations made by this Committee have been accepted by the Government and necessary measures legal as well as administrative have been taken. The Central Vigilance Commission was set up in 1964 with a view to ensuring that no extraneous consideration influenced executive decision in the matter of dealing with corruption in the administration. A specialised investigating agency viz. Central Bureau of Investigation, has been set up to ensure speedy and thorough Investigation of the cases of corruption. CBI also annually chalks out a programme

of vigilance and anti-corruption which envisages concerted action by certain selected departments and public sector undertakings in collaboration with the Central Bureau of Investigation. The Government has also introduced the Lok pal Bill 1977 in\_the Parliament for the setting up of a statutory and independent institution of Lok Pal. This Lok Pal, when set up is intended to look into complaints against public men including Prime Minister, Union Ministers and Members of Parliament. The Bill is already before the Parliament.

Besides the above, Government have appointed several Commissions of Inquiry to go into allegations of Corruption against those who have held high public offices etc.

# Negotiations for the purchase of Jaguar Aircraft from Britain

342. SHRI SHIVA CHANDRA JHA: Will the Minister of DEFENCE be pleased to state:

- (a) since when the negotiations with the British Company for the purchase of Jaguar aircraft have been going on;
- (b) whether any non-officials from India were directly or indirectly Involved in the negotiations and played active part in finalising the deal; and
- (c<sup>v</sup>,. whether subsequent manufacture of the aircraft in India is contemplated in th» deal; if so. "by when it\* production is likely to start in India?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) Nego-tiatious with British Aerospace for the Jaguar were undertaken simultaneously with the manufacturers of the other two aircrafts considered, namely the Mirage F-I and the Vig-gen. They were started by the high-level team headed by the then Defence Secretary, Shri. Gian Prakash in March, 1978.'

(b) No, Sir. At no stage has any-nonoffkial, either in India or anywhere else, been involved either dir-